



भारतीय रिज़र्व बैंक
RESERVE BANK OF INDIA

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**RBI imposed penalty on Urban Co-operative Bank Ltd.,
Mainpuri, Uttar Pradesh**

The Reserve Bank of India has imposed a monetary penalty of ₹ 5,00,000/- (Rupees Five Lakh only) on Urban Co-operative Bank Ltd., Mainpuri, Uttar Pradesh in exercise of powers vested in it under the provisions of Section 47A(1)(c) read with Section 46(4) of the Banking Regulation Act, 1949 (As Applicable to Co-operative Societies), for violation of RBI Instructions/Guidelines on classification of investments into HTM/AFS/HFT categories, Prudential Norms on Inter-bank Gross Exposure and Counter Party Limit and Income Recognition, Asset Classification, Provisioning and Other Related Matters – UCBs.

The Reserve Bank of India had issued a Show Cause Notice to the bank, in response to which the bank had submitted a written reply. After considering the facts of the case, the Reserve Bank came to the conclusion that the violations were substantiated and warranted imposition of penalty.

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